

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ASIAN HOTELS (WEST) LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ASIAN HOTELS (WEST) LIMITED
2.	Date of incorporation of corporate debtor	08/01/2007
3.	Authority under which corporate debtor is incorporated / registered	ROC-DELHI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L55101DL2007PLC157518
5.	Address of the registered office and principal office (if any) of corporate debtor	6th Floor Aria Towers JW Marriott Aerocity Asset Area 4 Hospitality District Near IGI Airport South West New Delhi – 110037.
6.	Insolvency commencement date in respect of corporate debtor	16.09.2022
7.	Estimated date of closure of insolvency resolution process	15.03.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sapan Mohan Garg Regn. No: IBBI/IPA-002/IP-N00315/2017-2018/10903
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: D-54, First Floor, Defence Colony, New Delhi-110024 Email: sapan10@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: D-54, First Floor, Defence Colony, New Delhi-110024 Email: cirp.asianhotelswest@gmail.com
11.	Last date for submission of claims	30.09.2022 (i.e 14 days from the date of the CIRP commencement order 16.09.2022)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant form may be downloaded from the following web link https://www.ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-IV has ordered the commencement of a corporate insolvency resolution process of the **Asian Hotels (West) Limited** on **16.09.2022**.

The creditors of **Asian Hotels (West) Limited**, are hereby called upon to submit their claims with proof on or before **30.09.2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only at cirp.asianhotelswest@gmail.com. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Sapan Mohan Garg
Interim Resolution Professional
Asian Hotels (West) Limited

Regn. No.: IBBI/IPA- 002/IP-N00315/2017-2018/10903

Add: D-54, First Floor, Defence Colony, New Delhi-110024

AFA valid up to 06.01.2023

Email: cirp.asianhotelswest@gmail.com, sapan10@yahoo.com

Date: 17.09.2022

Place: New Delhi

SOUTH EAST CENTRAL RAILWAY
E-TENDER NOTICE No.: NIT/11/22/21, Dated: 13.09.2022.
 On behalf of the President of India, the Sr. Divisional Materials Manager, South East Central Railway, Bilaspur Division invites e-tender for the following items:

Sr.	Tender No.	Due Date	Due Time	Tender Cost ₹	EMD ₹
1.	11225385	06.10.2022	10.30	00	54,650.00

Description: 1. CENTRAL ELECTRONICS [VCU 1 AND 2] FOR CONTROL CIRCUIT CUBICLES [SB 1 AND 2] FOR WAG-9 TYPE 3 PHASE LOCOS TO SPECIFICATION NO. CLW/ES/3/0003/D, SUITABLE FOR WAG9 LOCO. Tenderer please visit IREPS websites at: <https://www.ireps.gov.in> Note: In Controversial condition English Text version will be considered certified. CPRI/10/216 Sr. Divl. Materials Manager/Bilaspur.
 South East Central Railway @secrail

यूनियन बैंक Union Bank of India
REGIONAL OFFICE, MUMBAI THANE : Dhanlaxmi Industrial Estate, Gokul Nagar, Near Navnit Motors, Thane (W) 400 601 • Tel.: 022-21721145 (D)1746/ 3741 • Fax : 022-21721611 Credit Recovery & Legal Services Department

POSSESSION NOTICE (RULE-8 (1)) (For Immovable Property)
 The undersigned being the Authorized Officer of Union Bank of India, Dombivili West ECB Branch under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of the powers conferred under Section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice Dated 07.06.2022, calling upon the Borrowers Mr. Sheshadri Hari Iyer and Mrs. Bhagyashree Lakshmi Sheeshadri Iyer to repay the amount mentioned in the notice being Rs.13,74,606.50 (Rupees Thirteen Lakhs Seventy Four Thousand Six Hundred Six and Paise Fifty) and interest thereon within 60 days from the date of receipt of the said notice. The Borrower/Mortgagor/Guarantor having failed to repay the amount, notice is hereby given to the Borrower/Mortgagor/Guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13 (4) of the said Act read with rule 8 of the said rules of this 14th day of September of the year 2022 and handed over to undersigned. The borrower's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets. The Borrower/Mortgagor/Guarantor in particular and the public in general is hereby caution not to deal with the property and any dealings with the property will be subject to the charge of Union Bank of India, Dombivili West ECB Branch, for an amount of Rs.13,74,606.50 (Rupees Thirteen Lakhs Seventy Four Thousand Six Hundred Six and Paise Fifty)

Description of Secured Assets
 Flat No. 402, 4th Floor, B Wing, "Manasi Arcade CHSL," Village Thakurali Old Survey No. 282, New Survey No. 8 Hissa No. 5 & 6, adm 635 sqft Built up area, Reti Bunder Road, Dombivili West, Taluka Kalyan, District Thane 421202.
 Date : 14.09.2022
 Place : Thane
 Authorised Officer, UNION BANK OF INDIA

यूनियन बैंक Union Bank of India
REGIONAL OFFICE, MUMBAI THANE : Dhanlaxmi Industrial Estate, Gokul Nagar, Near Navnit Motors, Thane (W) 400 601 • Tel.: 022-21721145 (D)1746/ 3741 • Fax : 022-21721611 Credit Recovery & Legal Services Department

POSSESSION NOTICE (RULE-8 (1)) (For Immovable Property)
 The undersigned being the Authorized Officer of Union Bank of India, Dombivili West ECB Branch under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of the powers conferred under Section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice Dated 07.06.2022, calling upon the Borrowers Mr. Hanumantha Laksha Rathod and Mrs. Kamliken Hanumantha Rathod to repay the amount mentioned in the notice being Rs.26,95,005.42 (Rupees Twenty Six Lakhs Ninety Five Thousand Five and Paise Forty Two) and interest thereon within 60 days from the date of receipt of the said notice. The Borrower / Mortgagor / Guarantor having failed to repay the amount, notice is hereby given to the Borrower / Mortgagor / Guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13 (4) of the said Act read with rule 8 of the said rules of this 14th day of September of the year 2022 and handed over to undersigned. The borrower's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets. The Borrower / Mortgagor / Guarantor in particular and the public in general is hereby caution not to deal with the property and any dealings with the property will be subject to the charge of Union Bank of India, Dombivili West ECB Branch, for an amount of Rs.26,95,005.42 (Rupees Twenty Six Lakhs Ninety Five Thousand Five and Paise Forty Two)

Description of Secured Assets
 01. Flat No. 205, 2nd Floor, E Wing, Momai Residency Village Sagan, Taluka Kalyan, District Thane - 421202 (Security in Housing Loan 560631001747690 and continuing security in Top up loan 560616000107130)
 02. Flat No. 203, adm 350 sqft Built up area, 2nd Floor, E Wing, Momai Residency, Survey No. 87, Hissa No. 3, Sagan, Sagarji, District Thane - 421202 (Security in Housing Loan 560631000966828)
 Date : 14.09.2022
 Place : Thane
 Authorised Officer, UNION BANK OF INDIA

WESTERN RAILWAY
MANUFACTURE & SUPPLY OF SPHEROIDAL GRAPHITE CAST IRON INSERT
 Tender Notice No. 194/E-Tender/P/way/2022 dated 15.09.2022 for tender on E-procurement mode only for are invited by Chief Administrative Officer (Construction), Station Building, 1st floor, Churchgate, Mumbai - 400 020 for supply of the following item: **Tender Notice No.: WTR/S&C/17/2022/8199 dated 15.09.2022 Brief Description of Material: Manufacture & supply of spheroidal Graphite Cast Iron (SGCI) Insert to RDSO Drg No. T-381 for 12528 Nos. Earnest Money: Nil Date and Time for opening: on 17.10.2022 at 11.30 hrs. Tender Value: 18.29 lakhs Note: For eligibility, terms and conditions, please visit relevant website www.ireps.gov.in. 0446**
 Like us on: [facebook.com/WesternRly](https://www.facebook.com/WesternRly)

SUMMONS FOR SETTLEMENT OF ISSUES (O.V Rule 20(1-A) of C.P.C) IN THE COURT OF THE CIVIL JUDGE SENIOR DIVISION B-COURT MAPUSA.
 Regular Civil Suit No.95/2019/B Mr. Joao Caridade Cardozo & 4 Ors
 ... Plaintiffs
 V/s
 Mr. Antonio Mota & 8 Ors
 ... Defendants
To, The Defendants
 8. Mrs. Basilia Maria Cardozo, Daughter of late Nasciment Cardozo, Married, housewife, age 47 years & her husband; Married, housewife, age 47 years & her husband 9. Mr. Stanley Pereira, Married, age 45 years, service. Both residents of "C/o. Jenet A. Pereira, A-201, Prakash Kiran CHS, Thakurwadi, Dumbivali, (W) 421202 Thane Dist Maharashtra. WHEREAS the above named plaintiffs have instituted a Suit against you for declaration U/s 34 and 37 of specific Relief Act, 1963 (Copy of plaint may be collected from the office of this Court on any working day during the office hours). AND WHEREAS earlier summons sent to you at your last available address have returned to this Court unserved. AND WHEREAS the Plaintiff has prayed for substituted service by Publication in a local daily newspaper circulation in the area where the defendants 8 and 9 are known to have last resided, and this Court is satisfied that this is a fit case ordering such a service. NOW THEREFORE, notice is hereby given to you Under Order V Rule 20(1A) of C.P.C. to appear before this Court on 19/10/2022 at 10.00 a.m. either in person or by a pleader duly instructed if any and able to answer all material questions and you are directed to produce on the day all the documents upon which you intend to rely in support of your defence and to file your written statement TAKE NOTICE THAT in default of your appearance on the day before mentioned, the suit will be heard and determined in your absence. Given under my hand and the seal of the Court, this 17th day of month of September, 2022.
 Sd/-
 (Reina S. Fernandes)
 Ad-hoc Senior Civil Judge B-Court Court Mapusa Goa

BIRLA CORPORATION LIMITED
 CIN: L01132WB1919PLC003334
Registered Office: Birla Building, 91, R.N. Mukherjee Road, Kolkata - 700 001
 Ph: (033) 6616 6729 / 6737; Fax: (033) 2248 7988 / 2872
Email: investorsgrievance@birlacorp.com, www.birlacorporation.com

ADDENDUM TO THE STATEMENT PURSUANT TO SECTION 102(1) OF THE COMPANIES ACT, 2013 FORMING PART OF THE NOTICE OF THE 102ND ANNUAL GENERAL MEETING

This is with reference to the Notice dated 8th August, 2022 sent to the Members on 3rd September, 2022, for convening the 102nd (Hundred and Second) Annual General Meeting (AGM) of the Company scheduled to be held on Tuesday, 27th September, 2022 at 10.30 a.m. (IST) at Kalpataru Uttam Mancha, 10/1/1, Monohar Pukur Road, Kolkata - 700 028. The Company has issued an Addendum to the Members disclosing additional information in the Statement pursuant to Section 102(1) of the Companies Act, 2013 in respect of Item No. 4 for re-appointment of Statutory Auditors of the Company which forms part of the Notice of 102nd AGM. The said Addendum has been sent through electronic mode to the Members whose e-mail addresses are registered with the Company's Registrar and Share Transfer Agent ("RTA")/Depository Participant(s). For Members who have not registered their e-mail addresses, physical copies have been sent by the permitted mode. The said Addendum is also available on the website of the Company at www.birlacorporation.com, website of the stock exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively and on the website of Central Depository Services (India) Limited ("CDSL") at www.evotingindia.com. The aforesaid Addendum forms an integral part of the Notice of AGM and should be read in conjunction with the Original Notice of AGM dated 8th August, 2022. All other content of the Notice of AGM, save and except as modified by the aforesaid Addendum or any additional information provided by the Company in the Addendum with respect to the Notice of AGM shall remain unchanged.

For BIRLA CORPORATION LIMITED Sd/-
 Place: Kolkata MANOJ KUMAR MEHTA
 Dated: 17th September, 2022 Company Secretary & Legal Head

यूनियन बैंक Union Bank of India
REGIONAL OFFICE, MUMBAI THANE : Dhanlaxmi Industrial Estate, Gokul Nagar, Near Navnit Motors, Thane (W) 400 601 • Tel.: 022 - 21721145 (D) 1746/ 3741, • Fax : 022 - 21721611

DEMAND NOTICE ISSUED UNDER SECTION 13 (2) OF SARFAESIA 2002
 The Authorized Officer of the Bank has issued demand notices in compliance of section 13(2) of SARFAESI Act, 2002 to the below mentioned Borrower / Guarantors demanding outstanding amount within 60 days from the issue of the said notice, mentioned as per details. The said notices are returned undelivered / un-served. Hence this publication of the Demand notice is made for notices to the following Borrowers / Guarantors.

Name & Address of the Borrowers / Co-Borrowers & Guarantors	Description of Property
1) Mr. Samruat Narsinh Gadada Flat No. 401, 4 th Floor, B Wing, Shiv Sidhi Complex, S No. 155, Shiv Sidhi Complex, Khidkaili Village, Thane - 421204.	01. Flat No. 401, 4 th Floor, B Wing, Shiv Sidhi Complex, S No. 155, Khidkaili - 401107, Mumbai.
Amount Due to Bank as per Notice Rs.14,95,889.94 (Rupees Fourteen Lakhs Ninety Five Thousand Eight Hundred Eighty Nine and Paise Ninety Four) Interest and other applicable charges w.e.f. 13.06.2022	Date of Demand Notice 13.06.2022

Whereas on the request of the Borrowers & Guarantors as mentioned above Union Bank of India, Vartak Nagar Branch has sanctioned the credit facilities. The above account has been classified as NPA due to non payments of principal and interest thereon and consequently the notices of demand issued to the Borrowers & Guarantors on the above mentioned dates & on the given address under section 13 sub section (2) of THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS & ENFORCEMENT OF SECURITY INTEREST ACT, 2002 but it was returned un-served. Whereas the aforesaid dues of the bank are secured by the securities mentioned against the name of the Borrowers / Guarantors, the aforesaid Demand is hereby made against Borrowers and guarantors under section 13 sub section (2) of the said Act, all at the above addresses through this notice to repay the above noted dues to the bank mentioned against their names plus upto date interest within 60 days from the date of notice failing which the bank will proceed further to take steps U/s. 13 sub section (4) of the SARFAESI ACT 2002. All the above borrowers and guarantors advised not to sell, transfer to any other type of transfer of the above mentioned properties mortgaged with the bank without prior approval of the bank. The Borrowers / Guarantors are advised to collect ORIGINAL NOTICE issued U/s.13 (2) from the undersigned on any working day.
 Place : Thane, Maharashtra Sd/-
 Authorised Officer, UNION BANK OF INDIA

यूनियन बैंक Union Bank of India
REGIONAL OFFICE, MUMBAI THANE : Dhanlaxmi Industrial Estate, Gokul Nagar, Near Navnit Motors, Thane (W) 400 601 • Tel.: 022-21721145 (D)1746/ 3741 • Fax : 022-21721611 Credit Recovery & Legal Services Department

POSSESSION NOTICE (RULE-8 (1)) (For Immovable Property)
 The undersigned being the Authorized Officer of Union Bank of India, Dombivili West ECB Branch under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of the powers conferred under Section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice Dated 06.06.2022, calling upon the Borrowers Mr. Vishal Jaysingh Jare & Ms. Swati Jaysingh Jare to repay the amount mentioned in the notice being Rs.14,76,724.56 (Rupees Fourteen Lakhs Seventy Six Thousand Seven Hundred Twenty Four and Paise Fifty Six) and interest thereon within 60 days from the date of receipt of the said notice. The Borrower / Mortgagor / Guarantor having failed to repay the amount, notice is hereby given to the Borrower / Mortgagor / Guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rules of this 14th day of September of the year 2022 and handed over to undersigned. The borrower's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets. The Borrower / Mortgagor / Guarantor in particular and the public in general is hereby caution not to deal with the property and any dealings with the property will be subject to the charge of Union Bank of India, Dombivili West ECB Branch, for an amount of Rs.14,76,724.56 (Rupees Fourteen Lakhs Seventy Six Thousand Seven Hundred Twenty Four and Paise Fifty Six Only)

Description of Secured Assets
 Flat No. 701, 7th Floor, Wing B, area adm 600 sqft built up, Mahaveer Apartment, Survey No. 71, Hissa No. Part situated at Mouje Nandivli, Tal. Kalyan, District, Thane, Date : 14.09.2022
 Place : Thane
 Authorised Officer, UNION BANK OF INDIA

NALSAR UNIVERSITY OF LAW
 DIRECTORATE OF DISTANCE EDUCATION (DDE), CENTRE FOR DISTANCE AND ONLINE EDUCATION (CDOE)
 Justice City, Shamsherpur, Madhulal Dist., Hyderabad - 500181, Telangana, India
 Website: www.nalsar.ac.in; www.nalsarpg.org; E-mail: deadmin@nalsar.ac.in
 Phone: +91-40-23458425 / 404 / 402; M: 9755 85600 (9.00 a.m. - 5.00 p.m.)

PROGRAMMES OFFERED

2-Year M.A. Programme in

- Aviation Law & Air Transport Management
- Security & Defence Laws
- Space & Telecommunication Laws
- Maritime Laws
- Criminal Law & Forensic Science
- International Taxation
- Animal Protection Laws

One Year Advanced Diploma Programme in

- Patents Law
- Cyber Laws
- Media Laws
- International Humanitarian Law
- Alternative Dispute Resolution
- Family Dispute Resolution
- Drafting, Negotiation & Enforcement of Contracts
- Aviation Law & Air Transport Management
- GIS & Remote Sensing Laws
- Maritime Laws
- Criminal Law & Forensic Science
- Financial Services & Legislations
- Corporate Taxation
- Animal Protection Laws
- Cyber Security & Data Protection Laws

ELIGIBILITY : ANY GRADUATE

HOW TO APPLY : ONLINE

CLICK HERE TO APPLY NOW

Last date to apply September 28, 2022

इंडियन बैंक Indian Bank
ALLAHABAD
विरार ब्रांच: Shop No. 4 to 7, Manihal Gopal Residency, New Viva College Road, Virar (West), Palghar- 401303, Ph. (0250) 2025252. Website: www.indianbank.in, E-Mail: virar@indianbank.co.in

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY) [Under Rule-8(1) of Security Interest (Enforcement) Rules, 2002]
 Whereas, the undersigned being the Authorized Officer of Indian Bank, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notice dated 02.05.2022 calling upon the Borrower/Mortgagor/ Guarantor Mrs. Heena Nooruddin Ansari and Mr. Nooruddin Ansari to repay the aggregate amount mentioned in the said Notice being Rs.12,74,472/- (Rupees Twelve Lakhs Seventy Four Thousand Four Hundred Seventy Two Only) as on 02.05.2022 together with further interest from 02.05.2022 together with, incidental expenses, cost, charges etc. within 60 days from the date of the said Notice. The Borrower/ Mortgagor/ Guarantor having failed to repay the amount, notice is hereby given to the borrower and public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with the Rule 8 of the said Rules, 2002 on this 15th day, September 2022. The Borrower/ Mortgagor/ Guarantor mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Indian Bank, Virar Branch for an amount of Rs.12,74,472/- (Rupees Twelve Lakhs Seventy Four Thousand Four Hundred Seventy Two Only) and interest thereon. The Borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY:
 All that part and parcel of a residential premises, Flat No. 107 admeasuring 430 sq. ft. carpet area, 1st Floor, Royal Plaza, Near Yashwant Gaurav, Nilemore, Nalopara West, Palghar - 401203 constructed on all those pieces or parcels of land bearing New Survey Nos. 200 Village Nilemore, Taluka Vasal, District Palghar, within the Registration Sub. District of Vasal, District Palghar (formerly Thane) Maharashtra Owner of Property: Mrs. Heena Nooruddin Ansari and Mr. Nooruddin Ansari, Boundaries: On or towards North: By Road, On or towards South: By Ayan Developers Building, On or towards East: By Ayan Dev.
 Date : 15.09.2022 Sd/-
 Place : Palghar Authorized Officer, Indian Bank

FORM A PUBLIC ANNOUNCEMENT
 [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF ASIAN HOTELS (WEST) LIMITED

RELEVANT PARTICULARS

Sr.	Name of Corporate Debtor	ASIAN HOTELS (WEST) LIMITED
1.	Date of Incorporation of Corporate Debtor	08/01/2007
2.	Authority under which Corporate Debtor is incorporated / registered	ROC-DELHI
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L55101DL2007PLC1157518
5.	Address of the registered office and principal office (if any) of Corporate Debtor	6th Floor Aria Towers JW Marriott Aereoty Asset Area 4 Hospitality District Near IGI Airport South West New Delhi - 110037.
6.	Insolvency commencement date in respect of Corporate Debtor	16.09.2022
7.	Estimated date of closure of insolvency resolution process	15.03.2023
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Sapan Mohan Garg Reg. No.: IBB/PA-002/IP-N00315/2017-2018/10903
9.	Address & email of the interim resolution professional, as registered with the board	Addr.: D-54, First Floor, Defence Colony, New Delhi-110024. Email: sapan10@yahoo.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Addr.: D-54, First Floor, Defence Colony, New Delhi-110024. Email: cirp.asianhotelswest@gmail.com
11.	Last date for submission of claims	30.09.2022 (i.e. 14 days from the date of the CIRP commencement order 16.09.2022)
12.	Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms available at (b) Details of authorized representatives available at:	(A) Relevant form may be downloaded from the following web link https://www.ibbi.gov.in/home/downloads (B) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-IV has ordered the commencement of a corporate insolvency resolution process of the Asian Hotels (West) Limited on 16.09.2022. The creditors of Asian Hotels (West) Limited, are hereby called upon to submit their claims with proof on or before 30.09.2022 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only at cirp.asianhotelswest@gmail.com. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. Sd/-
 Sapan Mohan Garg
 Interim Resolution Professional
 Asian Hotels (West) Limited
 Regn. No.: IBB/PA- 002/IP-N00315/2017-2018/10903
 Add: D-54, First Floor, Defence Colony, New Delhi-110024
 AFA valid up to: 06.01.2023
 Date: 17.09.2022
 Place: New Delhi
 Email: cirp.asianhotelswest@gmail.com, sapan10@yahoo.com

ixigo

LE TRAVENUES TECHNOLOGY LIMITED
 Registered Office: Second Floor, Veritas Building, Sector - 53, Golf Course Road, Gurugram - 122 002, Haryana, India. CIN: U63000HR2006PLC071540; Tel: +91 - 124 - 6682111, Email: secretarial@ixigo.com Website: www.ixigo.com

INFORMATION REGARDING EXTRAORDINARY GENERAL MEETING OF LE TRAVENUES TECHNOLOGY LIMITED TO BE HELD THROUGH VIDEO CONFERENCING ("VC")/ OTHER AUDIO-VISUAL MEANS ("OAVM")

Members may please note that the Extraordinary General Meeting ("EGM") of Le Travenues Technology Limited (the "Company") will be held on Wednesday, October 12, 2022, at 11.00 a.m. (IST) through VC/OAVM in compliance with the applicable provisions of the Companies Act, 2013 and the Rules made thereunder read with the General Circular No. 14/2020 dated April 08, 2020 and General Circular No. 17/2020 dated April 13, 2020 and General Circular No. 03/2022 dated May 05, 2022 (collectively "MCA Circulars"), to transact the businesses that will be set forth in the Notice of the EGM.

Pursuant to the above MCA Circulars, the Notice convening the EGM shall be sent only through email to all members whose email addresses are registered with the Company's Registrar & Share Transfer Agent, Link Intime India Private Limited ("RTA")/ Depository Participant(s). The Notice will also be available on the website of the Company at www.ixigo.com and on the website of Link Intime India Private Limited <https://www.inxavote.linkintime.co.in/> (agency providing e-voting facility).

Members can attend and participate in the EGM through VC/OAVM facility only and will be able to cast their vote electronically on the businesses as set forth in the Notice of the EGM either remotely (during remote e-voting period) or via e-voting during the EGM. Detailed procedure for remote e-voting / e-voting during the EGM/ attending the EGM virtually will be provided in the Notice of the EGM.

Members whose email address is not registered, are requested to get the same registered / updated through the following procedure:

- Members holding shares in dematerialised mode can get their email address registered / updated only by contacting their respective Depository Participant.
- Members holding shares in physical mode may register/ update their email address with the RTA by writing to them at enotices@linkintime.co.in.

This Notice is issued for the information and benefit of the Members of the Company in compliance with the MCA Circulars.

Date: September 17, 2022 For Le Travenues Technology Limited
 Place: Mumbai
 Sd/-
 Suresh Kumar Bhutani
 (Group General Counsel & Company Secretary)
 Membership No. F6400

Like us on: [facebook.com/WesternRly](https://www.facebook.com/WesternRly)

IPHEX & GLOBAL REGULATORS CONCLAVE
21 - 23 SEPTEMBER, 2022
IEML, KNOWLEDGE PARK II, GREATER NOIDA

Focus Areas

- Formulations • APIs • Ayush
- Nutraceuticals • Biotechnology • Vaccines
- R&D Services • Technologies & Consultancy
- Surgicals • Contract Manufacturing and more...

90+ COUNTRIES **400+ INVITED BUSINESS VISITORS** **90+ REGULATORS**

350+ EXHIBITORS **10000+ BUSINESS VISITORS**

ENTRY FREE Register as Visitor: bit.ly/3AUaolu

For more information please contact: mail@iphex-india.com, rodelhi@pharmecil.com

SCAN QR CODE

TO REGISTER

(Issued by Mr. Ujjayee Bhaskar, Director General, PHARMEXCIL)

ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ Punjab National Bank

POSSESSION NOTICE (For Immovable/Immovable Property) (Rule 8(1))

punjab national bank Together for the better Zonal Sastra Centre, SCO No. 60-61, Sector 17-B, Chandigarh PIN-160017

U.P. CO-OPERATIVE SUGAR FACTORIES FEDERATION LTD. 9-A, Rana Pratap Marg, Lucknow. Tel No. (0522) 2200183, (0522) 2628310, Fax: (0522) 2627994

Table with 4 columns: Sl. No., Name of Borrower(s)/Mortgagor(s) and Address, Description of property Mortgage, Demand notice date, Outstanding as on date of Demand notice.

IMPORTANT! This notice is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents...

DEBT RECOVERY TRIBUNAL-1, DELHI GOVERNMENT OF INDIA/MINISTRY OF FINANCE/DEPARTMENT OF FINANCIAL SERVICES

SALE PROCLAMATION IARC PVT LTD VS M/S POOJA CREATIONS. PROCLAMATION OF SALE UNDER RULE 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993

Table with 4 columns: S.No., Description of property, Reserve Price, EMD.

1. The EMD shall be paid through Demand Draft/Pay order in favour of Recovery Officer, DRT-I, Delhi-A/C R.C. No. 134/2019 along with self-attested copy of Identity (voter-card/Driving License/Passport) which should contain address for future communication and self-attested copy of PAN Card...

SCHEDULE OF PROPERTY Table with 4 columns: Lot No., Description of the property to be sold with the names of the co-owners where the property belongs to the defaulter and any other person as co-owners, Revenue assessed upon the property or any part thereof, Details of any encumbrances to which property is liable, Claims if any, which have been put forward to the property and any other known particular bearing on its nature.

FORM A PUBLIC ANNOUNCEMENT [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] FOR THE ATTENTION OF THE CREDITORS OF ASIAN HOTELS (WEST) LIMITED

NOTICE FOR INVITING EOI NOTICE is hereby issued for inviting the Expression of Interest, for completion of construction and finishing work of eight under construction residential towers of project of Today Homes Ridge Residency [TRR], situated at Sector 135, Noida, Uttar Pradesh, which is in control and possession of Resolution Professional appointed vide order passed by Hon'ble National Company Law Tribunal (NCLT), New Delhi, Principal Bench, dated 19th August, 2019.

ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ Punjab National Bank CIRCLE SASTRAL CENTRE-NORTH DELHI 3RD FLOOR, VIKRANT TOWER, RAJENDRA PLACE, NEW DELHI - 110008

ਭਾਰਤੀ ਬੈਂਕ Indian Bank H-1A/18, Sector 63, Noida, Gautam Budh Nagar, UP-201301 E-mail : noida63@indianbank.co.in Phone No. : 0120-2427115

Home First Finance Company India Private Limited CIN:L65990MH2010PLC240703, Website: homefirstindia.com Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com

APPENDIX - IV-A [See proviso to rule 8 (6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

SBI STATE BANK OF INDIA Stressed Assets Recovery Branch-I 1st Floor, 23, Najafgarh Road, New Delhi-110015, Tel: 011-25419177, 25412977, E-mail: sbi.05169@sbi.co.in